

[Prof. N. G. Ranga]

other assistance in respect of the disabled and for the support of voluntary organisations and private organisations concerned with providing facilities for the welfare, shelter, employment, training and day-care of disabled persons.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for financial and other assistance in respect of the disabled and for the support of voluntary organisations and private organisations concerned with providing facilities for the welfare, shelter, employment, training and day-care of disabled persons."

*The motion was adopted.*

PROF. N. G. RANGA: I introduce the Bill.

---

CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of Article 19)*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOGENDRA JHA: I introduce the Bill.

HIGH COURT AT ALLAHABAD  
(ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY)  
BILL\*

SHRI HARISH CHANDRA SINGH RAWAT (Almora): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly."

*The motion was adopted.*

SHRI HARISH CHANDRA SINGH RAWAT: I introduce the Bill.

---

LAND ACQUISITION (AMENDMENT) BILL\*

*(Insertion of new section 17A)*

SHRI A. T. PATIL (Kolaba): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill, further to amend the Land Acquisition Act, 1894."

*The motion was adopted.*

SHRI A. T. PATIL: I introduce the Bill.